



2026:DHC:3340



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 22.04.2026

+ **BAIL APPLN. 641/2026 & CRL.M.A. 10634/2026**

LOKESH @ LUCKY

.....Petitioner

Through: Mr. Ishpreet Singh and Mr. Sumit
Sharma, Advocates.

versus

STATE OF NCT OF DELHI

.....Respondent

Through: Mr. Sanjeev Sabharwal, APP for State
with Inspector Anjani Kumar.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks regular bail in case FIR No. 115/2021 of Police Station Wazirabad for offence under Section 392/394/397/411/34 IPC and Section 25/27 of Arms Act.
2. Once again, despite last opportunity, prosecution has not ensured that status report should come on record. It seems that the State is not seriously interested in opposing this bail application.



3. I have heard learned counsel for accused/applicant and learned APP for State assisted by IO/Inspector Anjani Kumar Singh.

4. Broadly speaking, allegation against the accused/applicant is that he along with his co-accused committed robbery of a mobile phone from a pedestrian, who was talking over the phone while walking. According to prosecution, the accused/applicant was armed with a knife while the co-accused was armed with a pistol and in the course of snatching of the mobile phone, the accused/applicant allegedly hit the complainant *de facto* with butt of the knife.

5. Learned counsel for the accused/applicant submits that he is in custody since 17.03.2021 and trial is still continuing. It is also submitted that the complainant *de facto* already stands examined before the trial court, so this is a fit case to release the accused/applicant on bail.

6. Learned APP opposes the bail application mainly on the ground of antecedents of the accused/applicant. It is submitted that the accused/applicant is involved in four more cases including a case of assault on police.

7. As regards the antecedents, it is submitted by both sides that the accused/applicant is on bail in those cases. I also find force in the submission of learned counsel for accused/applicant that he could have inflicted serious injury, if he intended, by stabbing with the knife.



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8. Considering the overall circumstances, especially the period of incarceration already undergone by the accused/applicant and pendency of trial, I consider it a fit case to release the accused/applicant on bail.

9. Therefore, the application is allowed and the accused/applicant is directed to be released on bail, subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the learned trial court. Accompanying application stands disposed of.

10. Copy of this order be sent to the concerned Jail Superintendent for being conveyed to the accused/applicant.

**GIRISH KATHPALIA
(JUDGE)**

APRIL 22, 2026/ry